

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-108  
New IA -2089/2020  
in  
IB-1443/(ND)/2019

IN THE MATTER OF:

Elite Steels (P) Limited  
Vs.

Growthways Trading Pvt. Ltd.

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 14.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)  
NARENDER KUMAR BHOLA  
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :  
For the Respondent/CD : Mr. Mohit Nandwani, Advocate  
For the Intervener : Mr. Manoj Kumar Garg, Advocate for IRP

ORDER

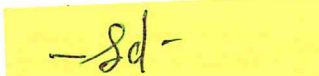
IA-2089/2020 filed in IB-1443/ND/2019 :


Counsel for the IRP is present. Counsel for other Respondents is present.

As seen from the previous Order, a direction was given to the Applicant to send Private notice to the Landlord. As per the directions issued by this Authority, the service has been affected and an Affidavit of service has been placed on record. In spite of service, there is no representation which appears to be a deliberate attempt on the part of the Landlord.

In view of it, we hereby issue Bailable Warrants against the Landlord. The Registry is directed to place on record the draft of Bailable Warrants. The Counsel for the Resolution Professional is directed to give the details of the address of the Police Station and the Office of Superintendent of Police of the jurisdiction for sending Bailable warrants for execution.

List the matter on 18.11.2020.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

*Surya*